

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1706/2017

New Delhi, this the 16th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Vijay Shanker Yadav,
Aged 51 years, Carriage Cleaner/TKD,
S/o Shri Ram Murat Yadav,
Working as Career Cleaner,
Carriage & Wagon (Centre),
Tughlakabad, New Delhi.

.. Applicant

(By Advocate: Shri R.K. Shukla)

Versus

1. Union of India
Through The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Delhi Division,
Northern Railway,
State Entry Road,
Paharganj, New Delhi.
3. The Asstt. Personnel Officer,
Divl. Office, Northern Railway,
State Entry Road,
Paharganj, New Delhi.
4. The Senior Section Engineer,
C&W, Northern Railway,
Tuglakabad, New Delhi. .. Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, who is presently working as Carriage Cleaner in the respondents – Railways, filed the O.A. seeking the following relief(s):

- “(a) To direct the respondents to pay the pay and allowances from 15.09.2015 to 12.05.2016 treating the said period as spent on duty along with interest.
- (b) To direct the respondents to consider the medical board decision and a decision may be ordered to be taken by the respondents for providing light duty.
- (c) To allow the original application with all consequential benefits.
- (d) Allow the OA with all consequential benefits.
- (e) Any other relief which this Hon’ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant.”

3. It is the case of the applicant that he made several representations to the respondents ventilating his grievances, however, the respondents have not passed any orders thereon till date.

4. It is also submitted that vide Annexure A1 letter dated 26.08.2016, the Divisional Railway Manager requested the Senior

Section Engineer/C&W, Northern Railway, Tugalakabad to furnish certain documents for consideration of the representation of the applicant. Though the same was done way back in August, 2016, the respondents have not passed any final orders thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to take a final view on the claim of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(P.K. BASU)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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